Central Administrative Tribunal Principal Bench: New Delhi

O.A. No.1078/97



New Delhi this the 18th day of December 1997

Hon'ble Shri Jose P. Verghese, Vice-Chairman (J)
Hon'ble Shri S.P. Biswas, Member (A)

- Shri Shiv Kumar Verma
 S/o Shri Bharat Singh Verma
 R/o H. No. 511, Alipur,
 Delhi-36.
- 2. Shri Om Parkash S/o Shri Net Ram, R/o H. No. 370, Alipur, Delhi-36.

.....Applicants

(By Advocate: None)

Versus

- Lt. Governor of Delhi through Chief Secretary, Govt. of N.C.T. of Delhi '5, Sham Nath Marg, Delhi.
- 2. The Director General, Home Guard, C.I.T. Complex, Raj Garden, New Delhi- 27.
- The Commissioner of Police, Delhi Police Headquarters, I.P. Rstate, New Delhi-2.

.....Respondents

(By Advocate: Shri Nutan Sharma, proxy counsel for Shri Jog Singh)

ORDER (Oral)

By Hon'ble Dr. Jose P. Verghese, VC(J)

The two petitioners in this case are Delhi Home Guards working since 1.5.1977 and 21.11.1980 and discharged by an order dated 15.12.1994. After issue of notice by this Court several opportunities were given and on six consecutive dates of hearing none have appeared for the respondents.



Hence in view of our decision dated 12.12.97 given in -0% No. 1753/97 etc. in the matter of I.S.Tomar & Ors. vs. Union of India & Ors., we dispose of this O.A. in terms of the said order and the reliefs granted to the petitioners in the said case shall also be applicable to the petitioners' hear in on mutatis mutandis basis.

The O.A. is disposed of accordingly. No order as 2. to costs.

(S.P. BISWAS) Member (A)

(DR. JOSE P. VERGHESE) Vice-Chairman (J)

CC.